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C.A.No. 3034 OF 2000  
ITEM No.1

Court No. 4

SECTION XVIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA No.6-21 in  
Civil Appeal No.3034/2000

SURAJ PARKASH GUPTA & ORS

Appellant (s)

VERSUS

STATE OF J&K & ORS

Respondent (s)

(For extension of time and directions )  
( With Office Report )

With CONMT.PET.(C) 8-21/2002 in CA 3034 & 3035-3047/2000  
(With appln. for permission to submit additional documents)  
(For final disposal)

CONMT.PET.(C) 175-188/2002 in CONMT.PET.(C) No.3034/2000  
(For final disposal)

CONMT.PET.(C) 514/2002 in CA 3034/2000  
(With office report)  
(For final disposal)

CONMT.PET.(C) 279/2003 in CA 3034/2000  
(With office report)

Date : 05/09/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)Mrs. Nandini Gore,Adv.

Mr. Riyaz Jain,Adv.  
Mr. Shakil Ahmed Syed,Adv.

Mr. Manish Garg,Adv.  
Mr. K.R. Sasiprabhu,Adv.

For petitioner inDr. B.L. Wadhera, In-person  
CP 175-188/2002

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For Respondent (s)Mr. N. Ganpathy,Adv.  
Mr. Sibbo Sankar Mishra,Adv.

Mr. Harish N. Salve,Sr.Adv.  
Mrs Rani Chhabra,Adv.

Mr. P.N. Puri,Adv.

Mr. Altaf H. Nayak (AG State of Jammu)

Mr. Anis Suhrawardy,Adv.

UPON hearing counsel the Court made the following

O R D E R

Respondents who have filed their objections to the compliance report will give a copy to the respondent State. In the meantime the State will consider the objections filed on behalf of the respondents and if need be pass suitable orders without waiting for further orders from this Court.

List the matter after six week.

(Ganga Thakur)  
PS to Registrar

(Prem Prakash)  
Court Master